

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01331/2018

Dated Monday the 9th day of March Two Thousand Twenty

CORAM : HON'BLE MR. T. JACOB, Member (A)

R. Brahadeeswaran
No. 4/155, Thirunagar Vth Cross Street
Ponmalai, Trichy – 620 004. ... Applicant

By Advocate M/s G. Justin

Vs

1. The Union of India rep. by.,
The General Manager
Southern Railway
Park Town, Chennai – 3.

2. Chief Personnel Officer
Southern Railway
Chennai – 3.

3. Workshop Personnel Officer
Railway Workshop
Ponmalai, Trichy – 4. ... Respondents

By Advocate Mr. Y. Prakash

ORAL ORDER**(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

When the matter came up for hearing in the Bench, there is no representation for the applicant or his counsel. On perusal, it is seen that there was no representation for the applicant on 05.12.2019, 20.12.2019, 22.01.2020 & 11.02.2020. Therefore, the matter was directed to be listed today under the caption "For Dismissal". Even today, there is no representation for the applicant or his counsel. It seems that the applicant is not interested in prosecuting his case.

2. In view of the above, OA is dismissed for default.

(T.Jacob)
Member(A)
09.03.2020

SKSI